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**BEFORE THE AJUDICATING AUTHORITY  
(NATIONAL COMPANY LAW TRIBUNAL)  
AHMEDABAD BENCH  
AHMEDABAD**

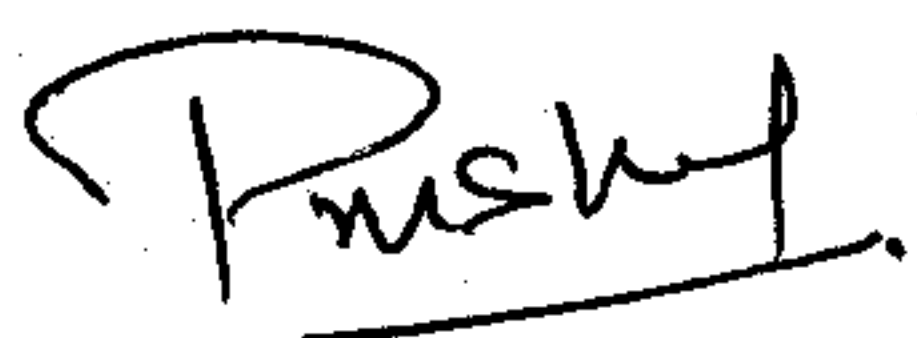

**C.P. (I.B) No. 131/9/NCLT/AHM/2017**

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**  
**Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 02.11.2017**

Name of the Company: VRV Asia Pacific Pvt. Ltd  
V/s.  
Cryogaas Equipment Pvt. Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy  
Code


S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
	JAY KANSARA	S/b Wadia	for	
1.	PRİYAM SHAH	Ghandy & Co. (Ahmedabad)	Petitioner	
2.	Rushabh Shah	Advocate	Respondent	

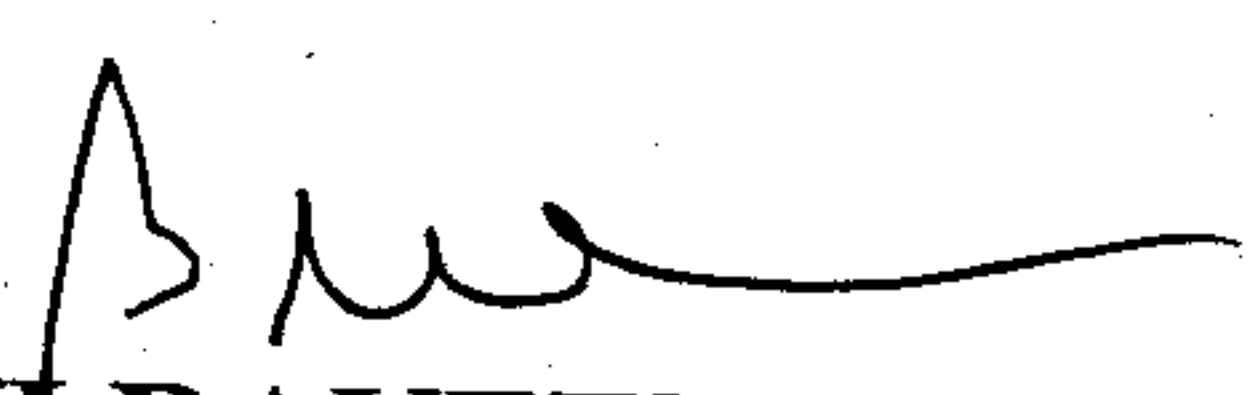
**ORDER**

Learned Advocate Mr. Jay Kansara with Learned Advocate Mr. Priyam Shah i/b Wadia Ghandy & Co. present for Operational Creditor/ Petitioner. Learned Advocate Mr. Rushabh Shah i/b Learned Advocate Mr. Manthan Bhatt present for Respondent.

Objections filed.

List the matter on 09.11.2017 for hearing before admission.

  
**MANORAMA KUMARI**  
**MEMBER JUDICIAL**

  
**BIKKI RAVEENDRA BABU**  
**MEMBER JUDICIAL**

Dated this the 2nd day of November, 2017.